

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7585/2014

(Arising out of impugned final judgment and order dated 24/02/2014
in FA 70/2013 passed by the High Court Of U.P At Lucknow)

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

KRISHNA DEVI & ORS

Respondent(s)

(With appln. (s) for exemption from filing o.t. and permission to
file additional documents and prayer for interim relief)

Date : 02/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE V GOPALA GOWDA

For Petitioner(s)

Mr. Mukul Rohtagi, AG
Mr. P.N. Mishra, Sr. Adv.
Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra ,Adv.

For Respondent(s)

Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Bharat Singh, Adv.
Mr. Amit Pawan, Adv.
Mr. Ashok Kumar Singh, Adv.
Mr. Praveen Kumar, Adv.

Mr.Sudhansu Palo ,Adv.

Ms. Kamini Jaiswal ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order passed earlier is made absolute.

(NAVEEN KUMAR)

Signature Not Verified

(RENUKA SADANA)

COURT MASTER

Digitally signed by

Naveen Kumar

Date: 2014.07.04

COURT MASTER

17:28:52 IST

Reason: